

ITEM NO.17

COURT NO.4

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Arbitration (Civil) No.5/2022

OIL AND NATURAL GAS CORPORATION LTD.

Petitioner(s)

VERSUS

AFCONS GUNANUSA JV

Respondent(s)

(With appln.(s) for IA No.24040/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH S.L.P.(C) No.13426/2021 (XIV)

(With appln.(s) for IA No.108202/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108203/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

S.L.P.(C) No.10358/2020 (XIV)

(With appln.(s) for IA No.35658/2021 - APPROPRIATE ORDERS/DIRECTIONS and IA No.85884/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

M.A. Nos.1990-1991/2019 in S.L.P.(C) Nos.10021-10022/2017 (XIV)

Date : 24-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SURYA KANT

Mr. Huzefa Ahmadi, Sr. Adv. (A.C.)
Mr. Pradhuman Gohil, Adv.
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MA 1990-91/2019 Mr. Mayank Kshirsagar, AOR
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Mr. Sumit R. Sharma, Adv.
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Mr. Udit Seth, Adv.
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Mr. C. Kannan, Adv.
Mr. Ravi Shankar, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Heard in-part.
- 2 Put up for further hearing on 31 March 2022.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master